

Considering the submission of both the parties, State Counsel is directed to file detail counter affidavit within a period of four weeks with regard to transaction of money, recovery of article from the petitioner and criminal antecedent of the petitioner.

Office is directed to place this bail application after four weeks along with analogous bail applications bearing B.A. Nos.6251 of 2020, 6050 of 2020, 5890 of 2020, 5757 of 2020, 5756 of 2020 and 5920 of 2020 and any other bail application arising out of Deoghar Cyber P.S. Case No. 37/2020.

(Kailash Prasad Deo, J.)